

DIVISION BENCH

ITEM NO.133

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA NO.16/2023 IN CP No.28/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ROC V/S MEERUT MEDI RESEARCH FOUNDATION & ORS.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv. : *For the Petitioner/ Applicant/ ROC*
Sh. Rakesh Kumar with : *For the Res. Nos.2-5*
Ms. Preeti Kashyap,
Sh. Ankit Sharma, Sh. Varun Pandit,
& Sh. Yash Dhawan, Advs.

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** Ld. Counsel representing the Petitioner/ ROC states that he has already filed the rejoinder in the present matter, who therefore seeks and is granted three weeks time to address the arguments.
- 2.** Let the matter be adjourned for hearing on 18th July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*